

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 697 OF 2006
BEFORE THE REGISTRAR M.K GUPTA

VISHRAM SINGH RAGHUBANSHI

Appellant (s)

VERSUS

STATE OF U.P.
(With appln(s) for exemption from surrendering

Respondent(s)

Date: 12/04/2010

This Appeal was called on for hearing today.

For Appellant(s)

Mr. M.K. Verma, adv.
Mr. Sanjeev Bhatnagar, Adv.
Ms. Kusum Chaudhary, Adv.

For Respondent(s)

Mr. Chandra Prakash Pandey, Adv.

UPON hearing counsel the Court made the following
O R D E R

In the present Criminal Appeal there is sole respondent. The appellant as well as sole respondent are represented by their advocates. Original records from the High Court as well as Trial Court have been received. Additional documents filed at SLP stage. Vide letter dated 8.3.2010 learned counsel for the appellant has submitted that no additional document is to be filed. Appeal is ready for hearing.

(M.K. GUPTA)
Registrar